

**Central Administrative Tribunal  
Principal Bench, New Delhi**

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**OA No. 269/2014**

This is the 11<sup>th</sup> day of December, 2015

**Hon'ble Shri Raj Vir Sharma, Member (J)  
Hon'ble Shri K.N. Shrivastava, Member (A)**

Prphat Suman Sehgal

S/o Lt. Shri S.P. Sehgal

R/o F-59 1st Street No.5,

Virender Nagar, New Delhi-59

.....Applicant

(By Advocate: None)

**VERSUS**

1. South Delhi Municipal Corporation  
Through Commissioner  
South Delhi Municipal Corporation  
Civic Centre, S.P. Marg, Delhi-02
2. Addl. Commissioner (Engg) (South)  
Disciplinary Authority,  
Vigilance Department  
Municipal Corporation of Delhi  
Town Hall, Delhi-06
3. Dy. Commr/Spl. Inquiry Office (CA)  
North Delhi Municipal Corporation  
Office of the Dy. Commissioner,  
City Zone, Special Inquiry Officer  
MLUG Car Parking Asaf Ali Road,  
New Delhi-02

.... Respondents

(By advocate: Mr. R.K. Jain)

**ORDER (ORAL)**

By Mr. Raj Vir Sharma, Member (J):-

None has appeared on behalf of the applicant. It is presumed that the applicant is not interested in pursuing the matter.

The OA is accordingly dismissed in default and for non-prosecution.

**(K.N. Shrivastava)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member(J)**

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